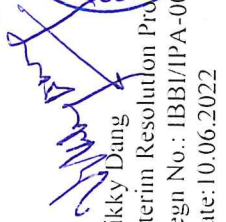


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGL TELEVENTURES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor AGL TELEVENTURES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor 04.01.2007
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor U64202DL2007PTC157380
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: S-206, 1st Floor, Panchsheel Park New Delhi 110017
6.	Insolvency commencement date in respect of corporate debtor 09.06.2022
7.	Estimated date of closure of insolvency resolution process 06.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional Vikky Dang Reg No: IBBI/IPA-003/00359/2021-2022/13763
9.	Address and e-mail of the interim resolution professional, as registered with the Board Reg. Add: B-11, Near Mangal Bazar Gurudwara, Vishnu Garden, New Delhi-110018, Mangal Bazar, Vishnu Garden, Near Mangal Bazar Gurudwara, West, National Capital Territory Of Delhi, 110018 Email – vikkydang@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Office Address –83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City , Gurugram – 122002 Email – cirp.aglteleventures@gmail.com
11.	Last date for submission of claims 23.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives (a) www.ibbi.gov.in (b) NOT APPLICABLE
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of AGL Televentures Private Limited on 09.06.2022. The creditors of AGL Televentures Private Limited are hereby called upon to submit their claims with proof on or before 23.06.2022 to the interim resolution professional at the email/address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA]. Submission of false or misleading proofs of claim shall attract penalties.	



VIKKY DANG
 REG. NO. 00359/2021-2022/13763
 Interim Resolution Professional
 Regn No.: IBBI/IPA-003/00359/2021-2022/13763
 Date: 10.06.2022
 Place: Gurugram